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are not true. The question of Government taking any step in this matter does not therefore, arise.

1293. [Transferrer to the 17th December, 1970)

EXEMPTION FROM EXCISE DUTY ONALUMNIUM EXTRUHON

1294. SHRI BHAGWAT DAYAL: Will the Minister of FINANCE be pleased to state:

- (a) whether il is a fact that the secondary manufacturers ol aluminium extrusions have represented to Go eminent that they have to incur an extra expe diture to the extent of about Rs. 1,000 per me ric tonne on procurement of crude aluminium >y way of Central Sales-Tax, forwarding and freight charges *vis-a-vis* the primary producers v» io do not bear any such expenditure on acco in (of using their own crude metal;
- (b) whether lie extra expenditure so incurred necessaril} results in higher prices being fixed by secondary manufacturers for their finished extrusion, which seriously affects their competitive position; and
- (c) if so, wh; t steps have been taken or are proposed to be taken by Government to exempt the extrude I aluminium products of secondary manufac urers from excise duty so as to neutralise the advantage enjoyed by the primary producei I in organised sector and improve the competitive position of secondary manufacturers?

THE MINIS ER OF REVENUE AND EXPENDITURI IN THE MINISTRY OF FINANCE (S IRI VIDYA CHARAN SHUKLA): (a) Two secondary manufacturers and one trade association have represented that they have to incr extra expenditure *vis-a-vis* the primary prod icers in respect of extruded products manufa tured by them.

(b) and (c) 1 bis question was referred to a Working Group set up by the Ministry of Petroleum and Chemicals and Mines & Metals to go into the pricing policy of aluminium and its products. After the report of the Working Group is examined, Government will take such steps as may a WW necessary.

DEATH OF AN EMPLOYEE OF A.G. OFFICE, RANCH1

1295. RHR1 A.P. CHATTERJEE: SHRI MONORANJAN ROY: SHRI MI REN GHOSH:

Will the Minister of FINANCE be pleased i to state :

- (a) whether it is a fact that Shri Lalmani Subarno, an employee of the Office of the Ac countant General, Ranchi, Bihar, died a prema ture death due to the high handedness of the officers:
 - (b) if so, what are the details in this regard;
- (c) whether it is a fact that the deceased employee was compelled to work after duty hours during his illness and leave was not granted to him at any time;
- (d) whether Government would consider to institute an enquiry into the death of Shri Subarno;
- (e) whether the Non-Gazetted Employees' Association has also demanded an enquiry into the matter;
- (f) if so, when a decision is likely to be taken in this regard; and
- (g) if the answer to part (d) above be in the negative, the reasons therefor?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Shri Lalmani Sabarno, a Selection Grade Clerk of the office of the A.G., Bihar died on the 12th April, 1970 after having been frequently ill during the period from 11.12.68 to 11.4.70. At the time of *has* death he was aged 47.

- (c) No, Sir. During the period from 11.12.68 to 11.4.70 he was on leave on seven occasions for a total period of 132 days.
- (d) to (g) A demand for an enquiry was made by the Civil Audit and Accounts Association of A. G., Bihar. As the official's death was due to quite ordinary circumstances, no necessity for an enquiry into the death exists.

$\begin{array}{c} \text{Non-completion of work on National} \\ \text{Highway No. 3} \end{array}$

- 1 1296. SHRI SRIMAN PRAFULLA GOSWAMI: will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state.
- (a) what are the reasons for the non-comp letion of the work on National Highway No. 31 in respect of the diversion of the road cros sing the railway line near Ghograpar railway station in Kamrup district in Assam for the last many years; and
- (b) the time by when it is likely to be comp leted and opened for the movement of traffic?

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFF-AIRS AND SHIPPING AND TRANSPORT (SARDAR 1QBAI. SINGH); (a) The realign-